IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH.

JAIPUR.

O.A. 919/89

Date of decision: 19.10.94

O.P. KULSHRESHTHA

: Applicant.

VERSUS

UNION OF INDIA & ORS

: Paspondents.

Mr. Prahlad Singh

: Counsel for the applicant.

Mr. Manish Bhandari)
Mr. R.N. Mathur

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman Hon'ble Mr. N.H. Verma, Administrative Member PEF HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

- 2. Perused Annerwire A-10 dated 17.1.94. It was brought to the notice of the Tribunal that the respondents have challenged the seniority so given and the giving of the new grade to the applicants. We are not concerned with the OAs and nothing is on record except the verbal submissions made by him. Without prejudice to the rights to the respondents which may accrue to those OAs, if any pending, we direct the respondents to consider the case of the applicants afresh in the light of Annexure A-10 and if any further relief can be granted, the case may be considered, according to the rules, for all purposes.
- 3. However, it is clarified that it should be within the four corners of the rules and it should not adversely affect any party, and if any order is to be passed, then the respondents are directed to hear all the concerned parties after giving them notices or making a general notification inviting the objections and pass necessary orders accordingly.
- 4. The applicants, if they feel aggrieved, are entitled to come to the court again against the fresh



order which may be passed. No fresh order is necessary for this. The respondents are directed to consider the matter within a period of four months from the date of the receipt of the copy of this order.

5. The O.A. is disposed of accordingly, with no order as to costs.

(N.K. VERMA) Administrative Member

(MEHTA) Vice-Chairman